

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4344

ANSWERED ON:20.04.2015

REVAMPING OF LAWS ON PAYMENT OF SALARIES

Chavan Shri Ashok Shankarrao;Gupta Shri Sudheer;Kirtikar Shri Gajanan Chandrakant

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whether various companies have requested the Government to consider revamping of the laws governing salary payment and granting employees a choice in how they are paid their salary;

(b)if so, the details thereof and the reasons therefor;

(c)the reaction of the Government thereto; and

(d)the steps taken/being taken by the Government to protect the interest of staff/workers in the country?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (d) : Yes Madam. Suggestions have been received for amending the Section 6 of the Payment of Wages Act, 1936 (regarding payment of wages in current coins and currency notes) so that the payments can be made through bank accounts/cheque to ensure proper payment to workers. At present under Section 6 of the Payment of Wages Act, 1936, the wage are payable in current coin or currency notes or in both. However, the employer may pay the wages to the employed person either by cheque or by crediting the wages in his bank account after obtaining his written authorization.